

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
CORONATION INFRASTRUCTURE PRIVATE LIMITED
OPERATING IN MINING AND INFRASTRUCTURE DEVELOPMENT AT
BHILWARA, RAJSTHAN

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Coronation Infrastructure Private Limited PAN No- AAACC7171K CIN No- U45201DL1997PTC089974
2.	Address of the registered office	JSBA House, 1250 Ground Floor, Dr. Mukherjee Nagar, G. T. B. Nagar, North West Delhi, Delhi, India, 110009
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	Bhilwara, Rajasthan
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in last financial year	N/A
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by email to RP Email: cirp.coronationinfra@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by email to RP Email: cirp.coronationinfra@gmail.com
10.	Last date for receipt of expression of interest	24/05/2026
11.	Date of issue of provisional list of prospective resolution applicants	26/05/2026
12.	Last date for submission of objections to provisional list	31/05/2026
13.	Date of issue of final list of prospective resolution applicants	02/06/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/06/2026
15.	Last date for submission of resolution plans	02/07/2026
16.	Process email id to submit Expression of Interest	Email: cirp.coronationinfra@gmail.com Add: 307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi- 110001.

Manish Agarwal

IBBI Reg. No- IBBI/IPA-002/IP-N00223/2017-18/10904

Reg. Add: 307, Prakash Deeb Building, Tolstoy Marg, Connaught Place New Delhi- 110001

For Coronation Infrastructure Private Limited

Date: 09/05/2026

Place: New Delhi



Indian Bank, Branch: Rohini Sector 24

e-auction of MARUTI BALENO ZETA CNG 1.2L 5MTBS6

Type of the vehicle (car/tractor/others - mention details)	CAR, Maruti Baleno zeta CNG
Details of the vehicle including its registration year, RC No., Engine No., Chassis No.	Registration year: 2025 Registration No.: DL-9C-BK-0424 Engine No.: K12NP4641462 Chassis No.: MBHHWB13SSB957532
Name of the Borrower (s):	Mr. AGNIVESH
Amount of Secured debt	Rs. 10,16,011/- (exact amount is to be mentioned) + Interest till date of realization of Bank's dues. (Amount in words (Ten lakhs Sixteen thousand and Eleven only))
Reserve Price	Rs. 8,50,000/- (Rupees Eight Lakh Fifty Thousand Only)
Earnest Money Deposit	Rs. 85,000/- (Rupees Eighty Five Thousand Only)
Last Date & time for Submission of process compliance Form with EMD amount	On 07 June 2026 up to 5:00PM.
Date and time of e-Auction	On 02 June 2026 between 11:00 A.M to 05:00 P.M with unlimited extension. Bid Incremental amount is Rs 5000.00

For further details, Terms & Conditions, contact: (Separate details of Branch Manager and SADA Agent to be given) Mr. Karan Tandon Telephone no 011-27043290

Date: 07.05.2026 Place: Delhi Branch Manager

oeFI ELECTRONICA FINANCE LIMITED
Aundumber, Plot No.101/1, Erandwane, Dr Kelkar Road, Pune 411004, Maharashtra, India

DEMAND NOTICE

Subject: Statutory Demand Notice U/S 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The SARFAESI ACT") read with The Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of **Electronica Finance Limited (EFL)** under the Act and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/ Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to EFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to EFL by the said Obligor(s) respectively.

Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)/Loan A/c No.	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice & Date of NPA
(Loan Account No. APPLD0148422 / 175-143069-2023-27-5 & APPLD0172390 / 175-143069-2023-19-6)	Rs. 69,74,336/- (Rupees Sixty-Nine Lakhs Seventy-Four Thousand Three Hundred Thirty-Six Only) as on 01-05-2026	06-05-2026 03-06-2025
1. Mehar Industries Village Lakeshewari Shiv Ganga Industrial Estate Bhagwanpur Haridwar Uttarakhand- India, 247667. Mob No. 7895198864.		
2. Rilu Chauhan 348/14 Ambar Talab Roorkee Haridwar Uttarakhand Uttarakhand- India, 247667. Mob No. 7895198864.		
3. Vijay Kumar 348/14 Was Ambar Talab Roorkee Haridwar Uttarakhand Uttarakhand- India, 247667 Mob No. 7895198864.		

DESCRIPTION OF PROPERTY: All that piece and parcel of Immovable Property bearing An Industrial property having plot of land measuring in East-136 feet, West-136 feet, North-56.41 feet & South-56.41 feet, having total area of 7671.36 square feet i.e. 713 square meter having with covered area 3180 square feet i.e. 295.53 square meter and with boundary wall area 34.39 square meter, bounded in East Property of Maa Durga Factory, West-Saar Green Mobility Private Limited, North- M/s Bajaj and Sons & Supreme Industries & South- Way 30 feet wide, belonging to khasra no. 30m, situated in village Lakeshri Pargana Bhagwanpur Tehsil Bhagwanpur Distt. Haridwar. **Boundary of the aforesaid property:** - Towards East: Property of Maa Durga Factory, Towards West: Saar Green Mobility Private Limited, Towards North: M/s Bajaj and Sons & Supreme Industries, Towards South: Way 30 feet wide

*with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to EFL as aforesaid, then EFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of EFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Sd/- Authorised Officer
For Electronica Finance Limited
Date: 09-05-2026, Place : Uttarakhand

GUJARAT ENERGY TRANSMISSION CORPORATION LIMITED
Registered & Corporate Office, Sardar Patel Viduyat Bhavan, Racecourse, VADODARA - 390 007
www.getco.gujarat.com

TENDER NOTICE NO. ACE (P&C): TN - 02: 2026-27

[A] CIVIL: ACE (P&C)/ CONTRACTS/ CIVIL - 608, 609, 610, 611:- (1) Construction of Control Room Building, Foundations, Cable Trench, Comp. Wall, RCC Road & misc. civil works etc. at 66 kV Lilesara S/s in existing 220 kV Godhra S/s, Ta. Godhra & Dist. Panchmahal and 02 numbers of opposite end feeder bay at 220 kV Godhra S/s under Jambuva circle, **(2)** Construction of Control Room Building Extension with Electrification, colour work in existing control room building and ancillary civil work at various substation of AM Division Bhuj under Anjar Circle, **(3)** Construction of New Control Room Building, RCC Road and ancillary civil works at 66 kV Ambaji S/s, Ta. Danta, Dist. Banaskantha under Palanpur Division under Circle office Palanpur, **(4)** Construction of 66 kV Control Room Building, Foundations, Cable Trench, Compound Wall, Road, area grading & misc. civil works etc. at 220 kV Paryiya S/s PHASE-1, Ta. Olpad & Dist. - Surat under Bharuch Circle.

[B] LINE: ACE (P&C)/ CONTRACTS/ E-430, 448, 452, 454, 456/ UPRATING/TL/ 66 kV/ 132 kV/ 220 kV/ S&E:- (1) Supply, Erection, Testing & Commissioning of 132 kV LILO to 132 kV Padavala substation from existing 132 kV Vikram Gondal line on 220 kV N.B/M/C and D/C Tower with ACSR Panther conductor having line length 1.02Rkm under Gondal circle, **(2)** supply, installation, testing & commissioning of conversion of (i) 66 kV Haldarwa - Bori line (ii) 66 kV Palej - Kurchan line (iii) 66 kV Ochhan - Sarbhan line (iv) 66 kV Amod - Sarbhan line (v) 66 kV Amod - Masar road line (vi) 66 kV Wagra - Kurchan line (vii) 66 kV Wagra - Kurchan tap muller line (viii) 66 kV Vadadra - Bhensali line with ACSR DOG conductor into equivalent HTLS Conductor (Equivalent weight of ACSR DOG conductor with Higher Ampacity) of Bharuch Circle, **(3)** Supply, Installation, Testing & Commissioning of Conversion of (i) 66 kV Kheralu-Khanpur line (ii) 66 kV Varethala-Otalpur line (iii) 66 kV Sujapur-Mudana line (iv) 66 kV Sidhpur-Chhapi line (v) 66 kV GIDC-Rajpur line (vi) 66 kV Rajpur-Nandasan line (vii) 66 kV Chhatral-Rangpurda line (viii) 66 kV Kadi-Laxmipura line (ix) 66 kV Motibhoyan-Adalaj line (x) 66 kV Adiya-Katra line (xi) 66 kV Anawada-Dudharapura line (xii) 66 kV Norta-Munund line (xiii) 66 kV Patan-Adiya line of Mehsana Circle with ACSR DOG Conductor into equivalent HTLS Conductor (Equivalent weight of DOG Conductor with Higher Ampacity), **(4)** Supply, installation, testing & commissioning of conversion of (i) 66 kV Palanpur - Chandisar line (ii) 66 kV Palanpur - Hebatpur line (iii) 66 kV Palanpur - Malan line (iv) 66 kV Palanpur - Vadgam line (v) 66 kV Agathala - Katarava line (vi) 66 kV Deesa - Kansari line-2 (vii) 66 kV Deesa - Kant line (viii) 66 kV Tharad - Dudhava line (ix) 66 kV Tharad - Tadav line (x) 66 kV Dudhava - Didarada line (xi) 66 kV Didarad - Piluda line (xii) 66 kV Kesargam - Miyal line with ACSR DOG conductor into equivalent HTLS Conductor (Equivalent weight of ACSR DOG conductor with Higher Ampacity) of Palanpur Circle, **(5)** Shifting of 220 kV D/C Viramgam -Tata Nano Line 1 & 2 with ACSR Zebra conductor from Location No.60 to 69 passing through the plot of Khoraj GIDC for proposed industrial plant by M/s. Maruti Suzuki India Ltd. under deposit scheme (Option-1).

[C] SUBSTATION: ACE (P&C)/ CONTRACTS/ E-418, 424, 449, 453:- (1) Supply, Erection, Testing, and commissioning of 220 kV & 66 kV Equipment's & materials on Turnkey basis including civil works for 220 kV Kotda Sanghani AIS Substation, **(2)** Design, Engineering, Manufacturing, Supply, Erection, Testing & commissioning of 01 Nos. of 220/66 kV Transformer Bays at 220 kV Daje S/s and 01 No of 220/66 kV Transformer Bay at 220 kV Zagadiya S/s Under Bharuch Tr. Circle on EPC basis excluding Civil works, **(3)** Supply, Erection, Testing, and commissioning of 66 kV equipment's & materials on Turnkey basis including civil works for 66 kV Substations and associated transmission lines (OH only) (Package-1 i.e. Anjar Circle), **(4)** Supply, Erection, Testing, and commissioning of 220 kV & 66 kV equipment's & materials on Turnkey basis including civil works for 220 kV Sarvala AIS Substation.

[D] ABT METER: ACE (P&C)/ CONTRACTS/ ABT METER/ E-349:- Supply of ABT (SEM) Interface meters at various identified interface points and providing Automatic Meter Reading for interface meters installed at various interface points in all over Gujarat including AMC of Five years.

Above tenders are available on website www.getco.gujarat.com (for view and download only) & tender.nprocure.com (For view, download and online tender submissions).

Note: Bidders are requested to be in touch with our websites till opening of these tenders.
Date: 09/05/2026 I/c. Additional Chief Engineer (Procurement & Contracts)

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR CORONATION INFRASTRUCTURE PRIVATE LIMITED
Operating In Mining And Infrastructure Development At Bhillwara, Rajasthan (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Coronation Infrastructure Private Limited PAN No. AAACC7171K CIN No. U45201DL1997PTC089974
2. Address of the registered office	JSBA House, 1250 Ground Floor, Dr. Mukherjee Nagar, G. T. B. Nagar, North West Delhi, Delhi, India, 110009
3. URL of website	N/A
4. Details of place where majority of fixed assets are located	Bhillwara, Rajasthan
5. Installed capacity of main products/ services	N/A
6. Quantity and value of main products/ services sold in last financial year	N/A
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by email to RP Email: corp.coronationinfra@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by email to RP Email: corp.coronationinfra@gmail.com
10. Last date for receipt of expression of interest	24/05/2026
11. Date of issue of provisional list of prospective resolution applicants	26/05/2026
12. Last date for submission of objections to provisional list	31/05/2026
13. Date of issue of final list of prospective resolution applicants	02/06/2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/06/2026
15. Last date for submission of resolution plans	02/07/2026 (Subject to CIRP Period extension by the Hon'ble NCLT)
16. Process email id to submit Expression of Interest	Email: corp.coronationinfra@gmail.com Add: 307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi-110001.

Sd/- Manish Agarwal
IBBI Reg. No. IBBI/PA-002/IP-N00223/2017-18/10904
Reg. Add: 307, Prakash Deep Building, Tolstoy Marg, Connaught Place New Delhi-110001
For Coronation Infrastructure Private Limited

OFFICE OF THE RECOVERY OFFICER-I DEBTS RECOVERY TRIBUNAL-I, DELHI
4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001.

SALE PROCLAMATION

TRCI/298/2022

INDIAN OVERSEAS BANK Vs. JOSH IMPEX PVT. LTD AND ANR

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

(1) JOSH IMPEX PVT. LTD., THROUGH ITS DIRECTOR, 400 ITL TWIN TOWER, B-9, 4TH FLOOR, NETAJI SUBHASH PLACE, DELHI
ALSO AT: OP-46, MAURYANCLAVE, PITAMPURA, DELHI
(C2) PALLAVI GUPTA, DU-97, PITAMPURA, DELHI
(C3) ALOK GUPTA, UNIT NO. 504, 5TH FLOOR, KLG TOWER, NETAJI SUBHASH PLACE, DELHI
(C4) DEEPAK GUPTA, DU-97, PITAMPURA, DELHI
(C5) SHARDA GUPTA, DU-97, PITAMPURA, DELHI
(C6) VISHAL DEVGUN, 59, D-15, SECTOR-7, ROHINI, DELHI
(C7) M/S NTG BUILDERS PVT. LTD., UG-7A, TO UG-11A, APRRA PLAZA, TOAD NO. 44, COMMUNITY CENTER, PITAMPURA, DELHI
(C8) M/S TNG DEVELOPERS PVT. LTD., F-29, ASHOK VIHAR, PHASE-1, DELHI
(C9) JOSH INFRASTRUCTURE PVT. LTD., 607, SACHDEVA CORPORATION TOWER, DDA COMMUNITY CENTRE, SECTOR-8, ROHINI, DELHI
(C10) JOSH AEROMET SERVICES PVT. LTD., 401, AGGARWAL CORPORATE HEIGHTS, NETAJI SUBHASH PLACE, PITAMPURA, DELHI

1. Whereas Transfer Recovery Certificate No. 298/2022 (R.C. No. 181/2019) in OA No. 765/2016, dated 28/09/2016 drawn by the Presiding Officer, Debts Recovery Tribunal, Delhi for the recovery of a sum of Rs. 11,45,75,879.00 together with cost and future interest @ 15.25% p.a. simple, from the date of filling of OA i.e. 28/09/2016 till its realization along with cost from the Certificate debtors together with costs and charges as per recovery certificate.

2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

3. And whereas there will be due there under a sum of Rs. 11,45,75,879.00 together with costs and future interest @ 15.25% p.a. simple, from the date of filling of OA i.e. 28/09/2016 till its realization along with cost, Notice is hereby given that in absence of any order of postponement, the property/properties as under shall be sold by e-auction and bidding shall take place through "On line Electronic Bidding" through the website <https://www.bankauctions.com> on 10/06/2026 between 12:00 pm and 01:00 pm with extensions of 5 minutes duration after 01:00 pm, if required.

4. The description of the property proposed to be e-auctioned is as follows.

S. No.	Description of the property	Reserve Price	EMD
1.	COMMERCIAL PROPERTY AT UG-7A TO UG-11 A, APRRA PLAZA, ROAD NO. 44, COMMUNITY CENTER, PITAMPURA, DELHI.	Rs. 1,39,20,300.00	Rs. 13,92,030.00

5. The EMD shall be paid through Demand Draft/Pay Order in favour of Recovery Officer, DRT-I, Delhi- A/c T.R.C. No. 298/2022 (R.C. No. 181/2019) along with self-attested copy of identity (voter I-Card/Driving license/passport) which should contain the address for future communication and self-attested copy of PAN Card must reach to the Office of the Recovery Officer, DRT-I, Delhi latest by 08/06/2026 before 5.00 PM. The EMD received thereafter shall not be considered. The said deposit be adjusted in the case of successful bidders. The unsuccessful bidder shall take return of the EMD directly from the Registry, DRT-I, Delhi after receipt of such report from e-auction service provider/bank/financial institution on closure of the e-auction sale proceedings.

6. The envelope containing EMD should be super-scripted "T.R.C. No. 298/2022 (R.C. No. 181/2019)" along with the details of the sender i.e. address, e-mail ID and Mobile Number etc.

7. Intending bidders shall hold a valid Login ID and Password to participate in the E-Auction email address and PAN Number. For details with regard to Login id & Password, please contact M/s C-1 INDIA PVT. LTD. PLOT NO. 68, 3RD FLOOR, SECTOR-44, GURUGRAM-122003, HARYANA, INDIA HELPLINE NO 91-124-4302020/21/22/23,7291981124/25/26, P. DHARANI KRISHNA, MOBILE NO. 9948182222, WEBSITE : www.bankauctions.com and Email IDs : support@bankauctions.com; dhara.n.p@ctindia.com

8. Prospective bidders are required to register themselves with the portal and obtain user ID/password well in advance, with is mandatory for bidding in above e-auction, from M/s C-1 INDIA PVT. LTD.

9. Details of concerned bank officers/Helpline numbers etc. are as under:-

Name & Designation	Email & Phone Nos.
RAVISH KUMAR (ASSISTANT MANAGER)	9304269877 ; job1997@job.in
ASSET RECOVERY MANAGEMENT BRANCH, RACHNA BUILDING - 4TH FLOOR, RAJENDRA PALCE, 2, PUSA ROAD, NEW DELHI - 110008	

10. What is proposed to be sold are the rights to which the certificate debtors are entitled in respect of the properties. The properties will be sold along with liabilities, if any. The extent of the properties shown in the proclamation is as per the Recovery Certificate schedule. Recovery Officer shall not be responsible for any variation in the extent due to any reason. The properties will be sold on "as is where is" and "as is what is" condition.

11. The property can be inspected by prospective bidder(s) before the date of sale for which the above named officer of the bank may be contacted.

12. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

13. EMD of unsuccessful bidders will be received by such bidders from the Registry of DRT-I, on identification/production of identity proof viz., PAN Card, Passport, Voter's ID, Valid Driving License or Photo Identity Card issued by Govt. and PSUs. Unsuccessful bidders shall ensure return of their EMD and if not received within a reasonable time, immediately contact the Recovery Officer, DRT-I, Delhi or the Bank.

14. The sale will be of the property of the above named CDs as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against account.

15. The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest, costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

16. No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

17. The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made there under and to the further following conditions. The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

18. The amount by which the biddings are to be increased shall be in multiple of Rs. 1,00,000.00 (Rs. One Lac only). In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.

19. The Successful/ Highest bidder shall be declared to be the purchaser of any lot provided that further that the amount bid by him is not less than the reserve price. If shall be in discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.

20. Successful/ highest bidder shall have to prepare DD/Pay order for 25% of the sale proceeds favouring Recovery Officer, DRT-I, Delhi, A/c T.R.C. No. 298/2022 (R.C. No. 181/2019) within 24 hours after close of e-auction and after adjusting the earnest money (EMD) and sending/depositing the same in the office of the Recovery Officer so as to reach within 3 days from the close of e-auction failing which the earnest money (EMD) shall be forfeited.

21. The Successful/ Highest Bidder shall deposit, through Demand Draft/Pay Order favouring Recovery Officer, DRT-I, Delhi A/c T.R.C. No. 298/2022 (R.C. No. 181/2019), the balance 75% of the sale proceeds before the Recovery Officer, DRT-I or before 15th day from the date of sale of the property, exclusive of such day, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day alongwith the poundage fee @ 2% up to Rs. 1,000 and @ 1% on the excess of such gross amount over Rs. 1000/- in favour of Registrar, DRT-I Delhi. (in case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above.)

22. In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or any part of the sum for which it may subsequently be sold.

SCHEDULE OF PROPERTY

Lot No.	Description of the property to be sold with the names of the co-owners where the property belongs to the defaulter and any other person as co-owners	Reserve assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value
1.	COMMERCIAL PROPERTY AT UG-7A TO UG-11 A, APRRA PLAZA, ROAD NO. 44, COMMUNITY CENTER, PITAMPURA, DELHI.			NO INFORMATION RECEIVED

Given under my hand and seal on 04/05/2026

RAVISH KUMAR TOMAR
RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL-I, Delhi

JK AGRI GENETICS LTD.
Regd. Office : 7, Council House Street, Kolkata - 700 001
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016
CIN : L01400WB2000PLC091286
Website : www.jkagri.com, E-mail : info@jkagri.com, Ph. : 040-66316858, Fax : 040-27764943

Consolidated Financial Results for the Quarter ended 31st March, 2026

PARTICULARS	₹ in Lacs			
	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 31.03.2025 (Audited)	Year Ended 31.03.2026	Year Ended 31.03.2025 (Audited)
Total Income from Operations	2,365.28	2,965.08	16,461.49	16,889.43
Profit before Interest, Depreciation & Taxes (PBITD)	(49.61)	123.35	951.17	(502.71)
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	(259.06)	(76.21)	110.98	(1,495.44)
Exceptional Items Gain / (Loss) [Net]	-	-	(84.64)	1,248.50
Net Profit / (Loss) for the period before tax after Exceptional Items	(259.06)	(76.21)	26.34	(246.94)
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	(909.38)	(135.25)	(717.03)	(250.88)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(899.32)	(128.77)	(712.29)	(255.03)
Cash Profit before Tax	(142.88)	21.27	413.02	156.48
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Other Equity (excluding Revaluation Reserve as shown in Balance sheet of Previous year)	9,572.11	10,284.40	9,572.11	10,284.40
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	(19.61)	(2.92)	(15.46)	(5.41)

Notes :
1. Standalone Financial information of the Company, pursuant to Regulation 47(1)(b) of SEBI (LODR):

PARTICULARS	₹ in Lacs			
	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 31.03.2025 (Audited)	Year Ended 31.03.2026	Year Ended 31.03.2025 (Audited)
Total Income	2,364.80	2,965.08	16,461.01	16,889.43
Operating Profit (PBITD)	(50.09)	123.79	950.73	(502.27)
Profit before Tax	(259.54)	(75.77)	25.90	(246.50)
Cash Profit before Tax	(143.36)	21.71	412.58	156.92
Profit after Tax	(909.86)	(134.81)	(717.47)	(250.44)

2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 8th May, 2026.

3. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the results for the Quarter and Year ended 31st March 2026 are available on the Stock Exchange website (www.bseindia.com) and Company's website (www.jkagri.com) and the results can also be accessed through QR code given below.

4. The Company has opted for the new tax regime as per Section 115BAA of the Income Tax Act, 2025 (Act) from next financial year and applied tax rate as applicable under the provisions of the Act. This has resulted in reversal of Deferred Tax Asset of ₹ 212.68 Lakhs and MAT Credit Entitlement of ₹ 521.01 Lakhs during the Current Quarter / Year.

5. JK Agri Research Services Limited ceased to be an Associate with effect from 5th March 2026.

Place : New Delhi
Date : 08th May, 2026

For JK Agri Genetics Limited
Raghupati Singhania
Chairman

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR FORTUNE ASSETS PRIVATE LIMITED
OPERATING IN GENERAL CONSTRUCTION, INCLUDING THE ALTERATION, REPAIR AND MAINTENANCE OF NON-RESIDENTIAL BUILDINGS AT NEW DELHI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	FORTUNE ASSETS PRIVATE LIMITED CIN: U45202GJ2008PTC055389 PAN: AABCFC2956N
2. Address of the registered office	B-37/22, FIFTH FLOOR, AJANTA COMMERCIAL CENTRE, INCOME TAX CROSS ROAD, ASHRAM ROAD, Ashram Road P.O. Ahmedabad, Ahmadabad City, Gujarat, India, 380009
3. URL of website	N/A
4. Details of place where majority of fixed assets are located	Plot No. 1, B-2, Twin District Centre, Sector 10, Rohini, New Delhi - 110085
5. Installed capacity of main products/services	N/A
6. Quantity and value of main products/ services sold in last financial year	N/A
7. Number of employees/ workmen	One employee- As per the information provided by Erstwhile management.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	URL: http://arck.in , under the case list Fortune Assets Private Limited
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Category A - For PRAs that are Corporates/Private/ Public Limited Company, LLP, body corporate whether incorporated in India or outside India/ Individual investor/ Consortium of Individual Investors, HUFs, family trusts and Partnership Firms: For Corporates: Minimum standalone Net worth (NW) of Rs 25 crores in the immediately preceding completed financial year (not prior to 31 March 2025) based on audited financial statements or Minimum Tangible Net Worth ("TNW") Rs 25 crores at the Group Level in the immediately preceding completed financial year (not prior to 31 March 2025) based on audited financial statements. For Individual Investors: Minimum consolidated net worth of INR 25 crores at Individual level/Individual Consortium Level in the immediately preceding completed financial year (not prior to 31 March 2025) based on audited financial statements statement or as certified by a Chartered Accountant. Category B - For PRAs that are Financial Investors - Banks, Non-Banking Finance Companies (NBFCs), Asset Reconstruction Companies, Mutual Funds, Private Equity Funds, Sovereign Funds, Venture Capital Funds, Alternate Investment Funds, Investment Companies and/or Entities (including domestic or foreign institutional/ portfolio investors) and similar entities: Minimum Assets Under Management ("AUM") or funds deployed of at least INR 100 crores in the immediately preceding completed financial year (not prior to March 31, 2025) or on the date which is at least 30 days prior to the date of submission of the EOI, based on audited financial statements; or Committed funds ("Committed Funds") available for investment/deployment in Indian companies or Indian assets of at least INR 100 crores on the date which is at least 30 days prior to the date of submission of EOI. The Resolution Applicant must be eligible under Section 29A of the Insolvency & Bankruptcy Code, 2016.
10. Last date for receipt of expression of interest	25th May, 2026
11. Date of issue of provisional list of prospective resolution applicants	04th June, 2026
12. Last date for submission of objections to provisional list	09th June, 2026
13. Date of issue of final list of prospective resolution applicants	11th June, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th June, 2026
15. Last date for submission of resolution plans	13th July, 2026
16. Process email id to submit Expression of Interest	ibc.fortuneassets@gmail.com , insolvency@arck.in
17. Details of the Corporate Debtor's registration status as MSME	N.A.

Sd/- Anil Kohli,
Designated Partner & Authorized signatory of IPE registered as IP ARCK Resolution Professionals LLP acting as Resolution Professional in the matter of M/s. Fortune Assets Private Limited
Reg No.: IBBI/PE-0030/PA-12022-23/50113
AFA Valid upto 31.12.2026
409, Ansal Bhawan, 16 K.G. Marg (Connaught Place), New Delhi - 110001
Date: 09th May, 2026
Phone No. 0

सार समाचार

राजकीय चिकित्सालय में मनाया फायर सेफ्टी सप्ताह

सागवाड़ा (प्रातःकाल संवाददाता)। गर्मी में आगजनी की बढ़ती घटनाओं को देखते हुए जिला अस्पताल के निर्देश में 4 से 10 मई तक फायर सेफ्टी सप्ताह मनाया जा रहा है। इसी के तहत कस्बे के राजकीय चिकित्सालय में मांक ड्रिल हुई तथा आगजनी कर उससे बचाव की विधि बताई गई एवं डॉक्टरों, नर्सों, कर्मचारियों को आग से बचाव का प्रशिक्षण दिया गया। आपात स्थिति में तुरंत कार्रवाई के तरीके सिखाए जा रहे हैं। उप जिला राजकीय चिकित्सालय परिसर में मांक ड्रिल हुई। फायर सेफ्टी के उपायों का प्रदर्शन किया गया। फायरमैन निलेश पाटीदार ने फायर एक्सटिंगुइशर के सही उपयोग की जानकारी दी। लाइव डेमो कराया। प्रशिक्षण में बताया गया कि आग लगने पर ध्वराहट नहीं होनी चाहिए। संयम रखना जरूरी है। सतर्कता से काम करना जरूरी है। समय रहते आग पर काबू पाया जा सकता है। जनहानि से बचाव हो सकता है उपखंड अधिकारी सुबोध सिंह चारण ने कहा कि अस्पताल जैसे संवेदनशील स्थानों पर फायर सेफ्टी की जानकारी जरूरी है। उन्होंने बताया कि अभियान का उद्देश्य स्टाफ को आपातकाल के लिए तैयार करना है। उपकरणों के संचालन में दक्ष बनाना है। मरीजों, परिजनों को भी आग से बचाव के लिए जागरूक किया जा रहा है।

राष्ट्रीय लोक अदालत आज

बांसवाड़ा (प्रातःकाल संवाददाता)। जिला विधिक सेवा प्राधिकरण की ओर से आज शनिवार को राष्ट्रीय लोक अदालत का आयोजन किया जाएगा। प्राधिकरण सचिव कौशल सिंह ने बताया कि जिले में कुल 7 बेंचों के समक्ष लम्बित एवं प्री-लिटिगेशन प्रकरण सूचीबद्ध हुए हैं। राष्ट्रीय लोक अदालत के लिए जिला मुख्यालय पर 3 बेंचों एवं तालुका स्तर पर 4 बेंचों कुशलगढ़, घाटोटी, गढी एवं बागीदीरा पर एक-एक बेंच गठित की गई है। सिंह ने बताया कि राष्ट्रीय लोक अदालत में समाझीते से मामला निपटने पर कोई अपील नहीं होती अर्थात् मुकदमेबाजी से हमेशा के लिए छुटकारा मिलता है जिससे मुकदमा लड़ने में होने वाले समय, श्रम व धन को बचत होती है।

जेसीपीएल का आयोजन आज व कल



चित्तौड़गढ़ (प्रातःकाल संवाददाता)। जीतो युध विंग चित्तौड़गढ़ द्वारा आयोजित होने वाली जीतो चित्तौड़गढ़ प्रीमियर लीग सीजन-1 को लेकर शहर में उत्साह का माहौल है। दो दिवसीय यह क्रिकेट प्रतियोगिता आज व कल पवेलियन ग्रास चित्तौड़गढ़ में आयोजित होगी, जिसमें प्रतिदिन सुबह 8 से राति 10 बजे तक मुकाबले खेले जाएंगे। अल्प बाधाभर में बताया कि टूर्नामेंट की तैयारियां पूर्ण की जा चुकी हैं। टूर्नामेंट पोस्टर का विमोचन भी किया गया। उन्होंने बताया कि इस प्रतियोगिता के टाइटल स्पॉन्सर के रूप में बंडर सीमेंट जुड़ा है, जिससे आयोजन को और अधिक भव्य स्वरूप मिल रहा है। प्रतियोगिता में पार्श्वदाय टाइटंस, नाकोड़ा वॉरियर्स, महावीर किंग्स, भडवाला ब्लॉस्टर्स, फ्लक्स, आरआर कैपिटल, काइड्स नाइट राइडर्स, प्रताप टाइटंस, कोटवाडी रॉयल्स, पोखरना डेवलपर्स, वर्धमान विक्टर्स एवं अशोका वॉरियर्स सहित कुल 12 टीमें भाग लेंगी। आयोजन समिति में रवि विराणी, सिद्धार्थ महात्मा, अनंत पोखरना, हर्ष पोखरना, कनक चपलोट, मिहिर बाघमर, वंशिका जैन, समीक्षा जैन, आदित्य ढीलीवाल, अजय नागोरी, करण छाब्या, प्रांजल जैन, प्रतीक कोटारी, रितिक चोपड़ा, यश पाटवाली, चंद्रेश जैन एवं पीयूष डांगी द्वारा व्यवस्थाओं में सहयोग किया जा रहा है।



श्रीवास्तव प्रांत महामंत्री बने

राजसमंद (प्रातःकाल संवाददाता)। भारत तिब्बत सहयोग मंच के चित्तौड़ प्रांत अध्यक्ष अरविंद कौशल ने मंच को संगठन संरचना के अनुसार कांकोली निवासी विजय कुमार श्रीवास्तव को चित्तौड़ प्रांत महामंत्री के पद पर नियुक्त किया है।

निजी विद्यालय संगठन ने विधायक दीपति किरण

माहेश्वरी को सौंपा ज्ञापन



राजसमंद (प्रातःकाल संवाददाता)। निजी विद्यालय संगठन, ब्लॉक राजसमंद के एक प्रतिनिधिमंडल ने विधायक दीपति किरण माहेश्वरी से भेंट की। प्रतिनिधिमंडल ने निजी विद्यालय संचालकों और शिक्षकों के समक्ष आ रही गंभीर समस्याओं एवं नौगति विसंगतियों के निराकरण हेतु एक विस्तृत ज्ञापन सौंपा। विधायक ने प्रतिनिधिमंडल की बातों को गंभीरता से सुना। उन्होंने प्रतिनिधिमंडल को आश्वासन दिया कि वह उनकी बात को मुख्यधारा में एवं शिक्षा निदेशक तक पहुंचाकर उचित समाधान करवाने का पूर्ण प्रयास करेंगी। इस महत्वपूर्ण भेंट के दौरान प्रतिनिधिमंडल में जिला संयोजक एवं संरक्षक मंडल सदस्य लालसिंह झाला, जिला सचिव डॉ. गिरीश पालीवाल, श्रीधर उपाध्यक्ष जयन सिंह देवड़, भरत कुमारवत, कैलाश शर्मा, शक्ति मोहम्मद, दिव्यि जोशी एवं अभिषेक पालीवाल सहित संगठन के अन्य प्रमुख सदस्य उपस्थित रहे।

कथाएं व सत्संग ईसान को पशुता से देवत्व की

ओर ले जाती हैं : संत अनंतराम शास्त्री

बाड़ी सादड़ी (प्रातःकाल संवाददाता)। उपखंड क्षेत्र के नंगाखेड़ी में आयोजित सत दिवसीय संगीतमय श्रीभक्त्यागत कथा का शुक्रवार को पूर्णहृति एवं महाप्रसादी के साथ समापन हुआ। कथा के अंतिम दिन श्रद्धालुओं का जनसैलाब उमड़ पड़ा और पूरा पांडाल भक्ति रस में सराबोर नजर आया। श्री रामदास दिव्य आनंदधाम के संत अनंतराम शास्त्री ने हजारों श्रद्धालुओं को संबोधित करते हुए कहा कि कथाएं, सत्संग और संतों का साहित्य मनुष्य को पशुता से निकालकर देवत्व की ओर ले जाते हैं। उन्होंने कहा कि आज मनुष्य के भीतर बुराई, वैमनस्य और अपराध रूपी मेल बढ़ता जा रहा है, जिसे संतों के सत्संग, अच्छे संस्कार और कथा श्रवण से ही दूर किया जा सकता है। कथा मनुष्य के अंतर्मन को शुद्ध कर समाज में समरसता, प्रेम और सद्भाव का संदेश देती है। महाराज ने कहा कि कलयुग में राम नाम से बड़ा कोई सहाय नहीं है। राम नाम का स्मरण करने मात्र से मनुष्य के जीवन के कष्ट दूर होते हैं और उसे मोक्ष की प्राप्ति का मार्ग प्रशस्त होता है। उन्होंने कहा कि जिस व्यक्ति के हृदय में प्रभु श्रीराम के प्रति सच्ची श्रद्धा और भक्ति होती है, उसका जीवन स्वतः ही सुख, शांति और सद्गुणों से भर जाता है।

उर्वरक विक्रेता का लाइसेंस निलंबित

चित्तौड़गढ़ (प्रातःकाल संवाददाता)। उर्वरक स्टॉक में भी अंतर पाया गया। इन जिले में उर्वरकों की सुचारू उपलब्धता सुनिश्चित करने एवं यूरिया की कालाबाजारी तथा जमाखोरी पर प्रभावी कार्रवाई के उद्देश्य से कृषि विभाग द्वारा विशेष अभियान संचालित किया जा रहा है। इसी क्रम में कृषि विभाग की टीम द्वारा डूंगला क्षेत्र में एक उर्वरक विक्रेता प्रतिष्ठान पर औचक निरीक्षण कर अनियमितताएं पाए जाने पर कार्रवाई की गई। संयुक्त निदेशक कृषि विस्तार डॉ. शंकर लाल जाट ने बताया कि संयुक्त निरीक्षण दल द्वारा मैसेर्स राजमल मोहनलाल दाणी डूंगला स्थित उर्वरक विक्रय प्रतिष्ठान का निरीक्षण किया गया। निरीक्षण दल में सहायक निदेशक कृषि मुकेश कुमार धाकड़ एवं कृषि अधिकारी गोपाल लाल शर्मा शामिल रहे। निरीक्षण के दौरान प्रतिष्ठान पर कई अनियमितताएं पाई गईं। इनमें निर्धारित प्रारूप में मूल्य सूची एवं स्टॉक रजिस्टर उपलब्ध नहीं होना, स्टॉक रजिस्टर का प्राथिक अधिकारी से प्रमाणित नहीं होना, उर्वरक अनुज्ञापत्र का प्रदर्शित नहीं होना, विक्रय किए गए उर्वरकों का रिपोर्ट संधारित नहीं करना तथा गोदाम से उर्वरक जमाखोरी का प्रमाणित नहीं होना, इसके अतिरिक्त मौके पर उपलब्ध

उर्वरक स्टॉक में भी अंतर पाया गया। इन अनियमितताओं को गंभीरता से लेते हुए सहायक निदेशक कृषि द्वारा प्रतिष्ठान के कालाखोरी तथा जमाखोरी का अनुशंसा की गई, जिसके आधार पर गुरूवार को मैसेर्स राजमल मोहनलाल दाणी डूंगला अनुज्ञापत्र निलंबित कर दिया गया। डॉ. जाट ने जिले के समस्त आदान विक्रेताओं को निर्देशित किया है कि वे नियमानुसार ही उर्वरकों एवं अन्य कृषि आदानों का विक्रय करें, कृषकों को अनिवार्य रूप से बिल देने बताया कि संयुक्त निरीक्षण दल द्वारा उपलब्ध कराए गए तथा सभी आवश्यक अभिलेख एवं दस्तावेज प्रतिष्ठान पर व्यवस्थित रूप से संधारित रखें। उन्होंने जिले के कृषकों से अपील करते हुए कहा कि वे आवश्यकता अनुसार ही उर्वरकों का क्रय करें तथा अनावश्यक अग्रिम भंडारण से बचें। वर्तमान में जिले में पर्याप्त मात्रा में उर्वरक उपलब्ध हैं। जिले में कुल 22,413 मैट्रिक टन यूरिया, 4,120 मैट्रिक टन डीएपी, 4,879 मैट्रिक टन एनपीके तथा 25,012 मैट्रिक टन एसएसपी उपलब्ध हैं। कृषि विभाग द्वारा उर्वरकों की उपलब्धता एवं वितरण व्यवस्था पर लगातार निगरानी रखी जा रही है तथा कालाबाजारी एवं जमाखोरी के विरुद्ध आगे भी सख्त कार्रवाई जारी रहेगी।

खुदरड़ा पंचायत में कलक्टर की रात्रि चौपाल

ग्रामीणों को स्वामित्व कार्ड, जॉब कार्ड एवं विवाह पंजीयन देकर किया लाभान्वित

डूंगरपुर (प्रातःकाल संवाददाता)। जिला कलक्टर देशलदान में गुरूवार को पंचायत समिति आसपुर की ग्राम पंचायत खुदरड़ा में रात्रि चौपाल आयोजित हुई।

राजकीय उच्च माध्यमिक विद्यालय परिसर खुदरड़ा में आयोजित रात्रि चौपाल में बड़ी संख्या में ग्रामीण परिवेदनाएं लेकर उपस्थित होकर एक एक कर अपनी परिवेदनाओं को जिला कलक्टर के समक्ष प्रस्तुत की। जिला कलक्टर ने सभी परिवेदनाओं को बारी-बारी से आकर्मियता पूर्वक सुनकर संबंधित विभागीय अधिकारियों को शीघ्र निस्तारण कर राहत प्रदान करने के निर्देश प्रदान किए। राजकीय उच्च माध्यमिक विद्यालय परिसर खुदरड़ा में आयोजित रात्रि चौपाल में बड़ी संख्या में

ग्रामीणों ने विद्युत ट्रांसफार्मर लगवाने, विद्युत कनेक्शन करवाने, नहरों की सफाई करवाने, पेयजल के लिए पाइपलाईन लगवाने, विद्यालय के लिए खेल मैदान निर्माण करवाने सहित अन्य परिवेदनाओं को प्रस्तुत किया। इस पर जिला कलक्टर देशलदान ने एक-एक कर ग्राम वासियों को परिवेदनाओं को आकर्मियता पूर्वक सुनते हुए संबंधित विभागीय अधिकारियों से तथ्यात्मक जानकारी लेकर शीघ्र निस्तारण करने के निर्देश दिये।

ये आई परिवेदनाएं ग्राम पंचायत खुदरड़ा में आयोजित रात्रि चौपाल में ग्रामवासियों ने नवीन मां बाड़ी केन्द्र खोलने, आबादी विस्तार करने, दाद से आयोजित रात्रि चौपाल में बड़ी संख्या में

परिसर में खेल मैदान बनवाने, आगनवाड़ी भवन स्वीकृति करने, विद्यालय में शैक्षणिक स्टॉफ की कमी, विद्यालय में कमरो की निभाने, जागरूक बनने एवं योजनाओं की स्वीकृति करवाने, नहर चालू करवाने, धोरा निर्माण एवं मरम्मत का कार्य करवाने, नव डिमांड व नहर निर्माण करवाने, सड़क संचारीकरण करवाने, विद्युत कनेक्शन लेने, हमारे खेतों में ट्रांसफार्मर लगवाने सहित अन्य परिवेदनाएं प्रस्तुत की। जिला कलक्टर देशलदान ने संबंधित अधिकारियों से तथ्यात्मक जानकारी लेते हुए नियमानुसार शीघ्र निस्तारण के निर्देश दिए।

जिला कलक्टर देशलदान ने चौपाल में उपस्थित ग्रामीणों को राज्य एवं केंद्र सरकार की विभिन्न जनकल्याणकारी योजनाओं से

नर्सिंग छात्र लेंगे सेवा का जिम्मा राजसमंद

राजसमंद (प्रातःकाल संवाददाता)। भारतीय रेडक्रॉस सोसायटी की जिला शाखा द्वारा विश्व रेडक्रॉस के उपलक्ष्य में शुक्रवार को श्रीनाथ बीएससी नर्सिंग कॉलेज के विद्यार्थियों के साथ एक विशेष कार्यक्रम का आयोजन चेयरमैन कुलदीप शर्मा की अध्यक्षता में किया गया। रेडक्रॉस के संस्थापक सर हेनरी ड्यूनेट के जन्मदिवस की स्मृति में आयोजित यह कार्यक्रम इस वर्ष को विशेष थीम यूनाइटेड ऑफ ह्यूमैनिटी मानवता की एकता पर केंद्रित रहा। कार्यक्रम की शुरुआत में चेयरमैन कुलदीप शर्मा सहित उपस्थित पदाधिकारियों ने सर हेनरी ड्यूनेट के चित्र पर माल्यार्पण कर उन्हें भावभीनी श्रद्धांजलि अर्पित की। समारोह की अध्यक्षता करते हुए चेयरमैन कुलदीप शर्मा ने उपस्थित नर्सिंग छात्र-छात्राओं को संबोधित किया और उन्हें रेडक्रॉस सोसायटी के गौरवशाली इतिहास तथा इसके वैश्विक महत्व से अवगत कराया। उन्होंने बताया कि किस प्रकार यह संस्था दुनिया भर में निःस्वार्थ सेवा



का प्रतीक बनी हुई है। संचालन करते हुए मानद सचिव बृजलाल कुमावत ने रेडक्रॉस की अटल कार्यप्रणाली को सरल शब्दों में समझाया और सेवा के विभिन्न आयामों जैसे रक्तदान, नेत्रदान एवं अंगदान के बारे में विस्तार से जानकारी साझा की।

कार्यक्रम के दौरान वाइस चेयरमैन प्रकाश कोटारी ने रेडक्रॉस के सिद्धांतों पर प्रकाश डाला, जबकि संयुक्त सचिव शम्भेर हुसैन बोहरा ने रेडक्रॉस चिन्ह के उचित उपयोग एवं इसके दुरुपयोग को रोकने के प्रति जागरूकता फैलाई। इसी क्रम में दीपचंद गडरी ने

विद्यार्थियों को प्राथमिक उपचार प्रशिक्षण की महत्ता बताते हुए आपातकालीन स्थितियों में जीवन बचाने के गुर सिखाए। प्रवक्ता सुरेश भाट ने बताया कि इस दौरान नर्सिंग कॉलेज के प्रिंसिपल राजकमल महात्मा, प्रहलाद राय मुंदड़ा, हर्षवर्धन सिंह भाटी, रमेश सिंह, चसुरेन्द्र सिंह रंकावत, हरिसिंह राठौड़ सहित सोसायटी सदस्य मौजूद थे। कार्यक्रम के समापन से पूर्व सभी प्रतिभागियों ने पौडूट रोगियों को समय पर रक्त उपलब्ध कराते हेतु नियमित रक्तदान करने की शपथ ली।

चिकित्सकों द्वारा काली पट्टी

बांधकर मरीजों का इलाज

-आज से पेनडाउन हड़ताल की दी चेतावनी

डूंगरपुर (प्रातःकाल संवाददाता)। डूंगरपुर मेडिकल कॉलेज के जिला अस्पताल में राजस्थान मेडिकल कॉलेज टीचर्स एसोसिएशन के चिकित्सकों ने वेतन विसंगतियों और 3 महीने से वेतन नहीं मिलने के विरोध में प्रदर्शन किया। आक्रोशित चिकित्सकों ने शुक्रवार को काली पट्टी बांधकर मरीजों का इलाज किया। उन्होंने चेतावनी दी है कि यदि समस्या का समाधान नहीं हुआ तो शनिवार से पेन डाउन हड़ताल शुरू की जाएगी। एसोसिएशन के जिलाध्यक्ष डॉ. विजय मीणा ने बताया कि जिला अस्पताल के 80 से ज्यादा चिकित्सकों और स्टाफ पिछले 3 महीनों से बिना वेतन के सेवाएं दे रहे हैं। इस स्थिति के कारण उन्हें गंभीर आर्थिक संकट का सामना करना पड़ रहा है। उन्होंने यह भी बताया कि वेतन जारी करवाने के लिए पहले भी मेडिकल कॉलेज प्रिंसिपल को ज्ञापन सौंपा गया था, लेकिन अब तक कोई ठोस कार्रवाई नहीं हुई है।

शुक्रवार को अस्पताल के विभिन्न विभागों में डॉक्टर काली पट्टी बांधकर मरीजों का उपचार करते दिखे। डॉक्टरों ने स्पष्ट किया कि वे मरीजों की सेवाओं को प्रभावित नहीं करना चाहते, लेकिन अपनी मांगों को लेकर विरोध दर्ज कराना आवश्यक हो गया है। एसोसिएशन ने राजस्थान मेडिकल एसोसिएशन सोसायटी (राजमेस) और स्थानीय प्रशासन से बजट संबंधी बाधाओं को दूर कर लंबित वेतन शीघ्र ही जारी करने की मांग की है। शनिवार से करीगे 1 घंटे की पेनडाउन स्ट्राइक चिकित्सकों ने चेतावनी दी है कि यदि शुक्रवार तक उनकी समस्या का समाधान नहीं हुआ तो शनिवार से प्रतिदिन 1 घंटे की पेनडाउन स्ट्राइक की जाएगी। उन्होंने यह भी कहा कि यदि इसके बावजूद उनकी मांगों नहीं मानी गईं, तो आंदोलन को और अधिक उग्र किया जाएगा।

शैक्षिक महसंध नवीन जिला कार्यालय का लोकार्पण



चित्तौड़गढ़ (प्रातःकाल संवाददाता)। अखिल भारतीय राष्ट्रीय शैक्षिक महासंध राजस्थान के नवीन जिला कार्यालय भवन मां भारती शिक्षक सदन चित्तौड़गढ़ का लोकार्पण गुरु अंतराम महाराज द्वारा मौली बंधन खोलकर सम्पन्न हुआ। कैलाश चंद्र मालू ने बताया कि जिला कार्यालय का लोकार्पण समारोह संगठन के प्रदेश अध्यक्ष रमेश चंद्र पुष्करणा की अध्यक्षता में आयोजित हुआ। मुख्य अतिथि आरएसएस क्षेत्रीय प्रचारक निंबामन थे। मुख्य वक्ता एबीआरएसएम संगठन मंत्री महेंद्र कपूर के साथ ही आरएसएस चित्तौड़ प्रांत कार्यवाह शंकर लाल माली, एबीआरएसएम महामंत्री महेंद्र कुमार लखारा, चित्तौड़गढ़ विधायक चंद्रभान सिंह आक्या विशिष्ट अतिथि रहे। नवीन भवन लोकार्पण कार्यक्रम से पूर्व रात्रि में संगीतमय सुंदरकांड पाठ से हुआ। इसके पश्चात् वैदिक विधि से मंत्रोच्चार के साथ मंगल गृह प्रवेश के बाद लोकार्पण समारोह कार्यक्रम का आयोजन हुआ। मुख्य वक्ता और संगठन के अखिल भारतीय संगठन मंत्री कपूर ने कहा कि सर्वविधा है कि प्रलय और निर्माण शिक्षक की गोट में पलते हैं। समाज का दिशा दर्शन करना शिक्षक का कार्य है। मुख्य अतिथि निंबामन ने कहा कि विचारधारा और कार्यपद्धति हमारी पहचान है, समाज को बढ़ा करने की भूमिका शिक्षक की होनी चाहिए। हमारा मूल काम व्यक्ति निर्माण का है। हम सबको भारत माता की आराधना के लिए जीवन लक्ष्य बनाना है। कार्यक्रम अध्यक्ष पुष्करणा ने कार्यक्रम में उपस्थित अतिथियों और कार्यकर्ताओं का स्वागत करते हुए चित्तौड़गढ़ के कार्यकर्ताओं द्वारा किए जा रहे विभिन्न कार्यक्रमों से परिचित कराया। विशिष्ट अतिथि विधायक आक्या ने कहा कि राष्ट्र निर्माण में शिक्षकों का हमेशा महत्वपूर्ण योगदान रहा है। इस अवसर पर संगठन के क्षेत्र प्रमुख उमराव लाल वर्मा, बजरंग लाल मजैजी, अभय सिंह राठौड़, योगेश कुमार शर्मा, रमेश चंद्र पुरोहित, राजेंद्र सिंह सारंगदेवोत, मधु जैन, तेजपाल सिंह शकावत, उदय लाल अहिर, हमीर सिंह राजपूत, राजी कुमारवत, नाथू लाल डांगी, बीरबल सिंह, शंकर लाल भंडारी, महेश चंद्र भुवाल, भंवर सिंह डांडी, नरपत सिंह चौहान, राजेंद्र कुमार गंगारानी, दीपिका झाला, सागर मल पटवा, विकास कुमार आचार्य, आशीष कुमार गुप्ता, चारुवड सिंह चुंडावत सहित सभी खंड कार्यकारिणी सदस्य और शिक्षक उपस्थित रहे।

राजस्थान ग्राम विकास अधिकारी

उप शाखा भदैसेर के चुनाव संपन्न

- उदय लाल जाट अध्यक्ष एवं राहुल तेली उपाध्यक्ष नियुक्त



भंडईफा (प्रातःकाल संवाददाता)। राजस्थान ग्राम विकास अधिकारी उप शाखा भदैसेर के चुनाव शुक्रवार को संपन्न हुए। भदैसेर क्षेत्र के मुख्य धार्मिक स्थल धनेश्वर महादेव परिसर में हुए इन चुनावों में अध्यक्ष, उपाध्यक्ष, कोषाध्यक्ष सहित सभी पदाधिकारियों का निर्वाचन चयन किया गया। चुनाव अधिकारी दुर्गेश शर्मा ने बताया कि पर्यवेक्षक नरेश शर्मा की देखरेख में ये चुनाव धनेश्वर महादेव मंदिर परिसर में हुए। सभी उपस्थित सदस्यों की सहमति से पूर्ण कार्यकारिणी का निर्वाचन चुनाव संपन्न हुआ। जिसमें ग्राम विकास अधिकारी उदयलाल जाट को अध्यक्ष, राहुल कुमार तेली को उपाध्यक्ष चुना गया। राकेश वर्मा को मंत्री और मुकेश कुमार डांगी को कोषाध्यक्ष का कार्यभार सौंपा गया। प्रियंका चौहान और ज्योति नाहर को सक्रिय सदस्य बनाया गया, जबकि भरत कुमार मेनारिया को जिला प्रतिनिधि चुना गया। कार्यकारिणी की घोषणा के बाद सभी नवनियुक्त पदाधिकारियों को पद एवं गोपनीयता की शपथ दिलाई गई। शपथ ग्रहण के बाद नवनियुक्त अध्यक्ष उदयलाल जाट ने कहा कि वे पूरी निष्ठा से अपनी जिम्मेदारी का पालन करेंगे और संघ व संगठन के हित में हमेशा खड़े रहेंगे। उन्होंने सभी सदस्यों से संतुष्ट करने के कार्यों में सहयोग का आग्रह किया। कार्यक्रम का समापन धनेश्वर महादेव और भारत माता के जयकारों के साथ हुआ। सक्रिय सदस्य ज्योति नाहर ने आभार व्यक्त किया।

विवादकों के स्थिरकरण के लिए सम्मन

(अदेश 5 के नियम 1) के साथ

न्यायालय अतिरिक्त कलक्टर महादेव अमेट

जिला राजसमंद

श्री उदयसिंह वर्मा उगम वगैरा

वाद संख्या 83 सन् 2024 टेदेनु वाद

प्रेस्क्रिप्शन - 1. उगम पुत्री धर्मचंद जी जति महाजन उग्र

अथवा 2. सुनिष्ठ पुत्र छयालाल जी जति महाजन उग्र

अथवा 3. मनीष पुत्र छयालाल जी जति महाजन उग्र

अथवा 4. रिशो पुत्री छयालाल जी जति महाजन उग्र

अथवा 5. निमाली पुत्री छयालाल जी जति महाजन उग्र

अथवा 6. रिशाल पुत्री धर्मचंद जी जति महाजन उग्र

अथवा 7. शान्तलाल पुत्र धर्मचंद जी जति महाजन उग्र

अथवा 8. रामलाल पुत्र हीरालाल जी जति महाजन उग्र

अथवा 9. अमरुत पुत्र हीरालाल जी जति महाजन उग्र

अथवा 10. मीरुत पुत्र हीरालाल जी जति महाजन उग्र

अथवा 11. योगे पुत्र हीरालाल जी जति महाजन उग्र

अथवा 12. सुन्दर पत्नी धर्मचंद जी जति महाजन उग्र

अथवा 13. सुन्दर पत्नी धर्मचंद जी जति महाजन उग्र

अथवा 14. सुन्दर पत्नी धर्मचंद जी जति महाजन उग्र

अथवा 15. सुन्दर पत्नी धर्मचंद जी जति महाजन उग्र

अथवा 16. सुन्दर पत्नी धर्मचंद जी जति महाजन उग्र

अथवा 17. सुन्दर पत्नी धर्मचंद जी जति महाजन उग्र

अथवा 18. सुन्दर पत्नी धर्मचंद जी जति महाजन उग्र

अथवा 19. सुन्दर पत्नी धर्मचंद जी जति महाजन उग्र

अथवा 20. सुन्दर पत्नी धर्मचंद जी जति महाजन उग्र

ESAF
ESAF SMALL FINANCE BANK
REGD. OFFICE: ESAF Branch,
Manuthy, Thrissur- 680 651, Kerala

GOLD AUCTION NOTICE

Notice is hereby given to the public that gold ornaments pledged with ESAF Small Finance Bank Ltd. against various loan accounts and remaining overdue/unredeemed despite repeated notices will be auctioned for recovery of the Bank's dues, in accordance with applicable banking regulations and policies.

DETAILS OF AUCTION

Mode of Auction: Off-line (Physical Auction through Branches)

Date of Auction: 06-06-2026 **Time:** 11:00 AM to 01:00 PM

Auction Venues: The auction will be conducted at the following ESAF Small Finance Bank branches in Rajasthan

Interested bidders are requested to visit the respective branches for participation. For detailed branch addresses and contact numbers, please visit the Bank's official website

BRANCH NAME: UDAIPUR
Udaipur - Rajasthan: 6325002130369, 2142456.

Important Instructions: Borrowers may redeem their pledged gold ornaments by clearing the total dues along with applicable charges at least two days prior to the auction date. Interested bidders must carry valid KYC documents. GST Registration Number is mandatory for firms/companies, wherever applicable. Bidders are required to deposit an Earnest Money Deposit (EMD) of Rs. 2,500 before participating in the auction. The auction will be conducted on an "as is where is" and "as is what is" basis. The Bank reserves the right to cancel/postpone the auction or reject any bid without assigning any reason. Participation in the auction shall be deemed acceptance of all terms and conditions of the Bank. The Minimum Reserve Price will be fixed by bank on the basis of IBJA Rate as applicable on the basis of purity of Gold.

Place: Thrissur
Date: 09 May 2026

(Sd/-) Authorized Signatory
ESAF Small Finance Bank Ltd.

कॉर्पोरेट-जी
उप ही अतिथिगत हेतु आमंत्रण हेतु
कोरोनेशन इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड

भीलवाड़ा, राजस्थान में उद्योग और इंफ्रास्ट्रक्चर विकास के क्षेत्र में कार्यरत
(विद्युत और जल उपलब्धता (हॉटस्पॉट) अर्थव्यवस्था के लिए विशाल सम्पत्ति प्रकल्प) विनियमन, 2016 के विनियम 369 के अन्तर्गत (1) के अन्तर्गत)

क्र.सं.	पैन/सीआरएन/एलएसएन संख्या के साथ कोर्पोरेट अर्थव्यवस्था का नाम	प्रासंगिक विवरण	कोरोनेशन इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड PAN: AAACC171K CIN: U45201DL1997PTC089974
1.	पैन/सीआरएन/एलएसएन संख्या के साथ कोर्पोरेट अर्थव्यवस्था का नाम	कोरोनेशन इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड PAN: AAACC171K CIN: U45201DL1997PTC089974	
2.	पैन/सीआरएन/एलएसएन संख्या के साथ कोर्पोरेट अर्थव्यवस्था का नाम	कोरोनेशन इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड PAN: AAACC171K CIN: U45201DL1997PTC089974	
3.	वेबसाइट का यूआरएल	वेबसाइट का यूआरएल	
4.	उपस्थिति का पता	उपस्थिति का पता	
5.	उपस्थिति का पता	उपस्थिति का पता	
6.	उपस्थिति का पता	उपस्थिति का पता	
7.	उपस्थिति का पता	उपस्थिति का पता	
8.	उपस्थिति का पता	उपस्थिति का पता	
9.	उपस्थिति का पता	उपस्थिति का पता	
10.	उपस्थिति का पता	उपस्थिति का पता	
11.	उपस्थिति का पता	उपस्थिति का पता	
12.	उपस्थिति का पता	उपस्थिति का पता	
13.	उपस्थिति का पता	उपस्थिति का पता	
14.	उपस्थिति का पता	उपस्थिति का पता	
15.	उपस्थिति का पता	उपस्थिति का पता	
16.	उपस्थिति का पता	उपस्थिति का पता	

एक्सिस फाइनेंस लिमिटेड
(CIN U65921MH1995PL212675)
एक्सिस बैंक, सी-2, वॉशिंग्टन इंटरनेशनल सेंटर, पंडुवन
बुलडॉगर मार्ग, दही, मुंबई- 400 025

ई-सॉल्वरनिक नैतामी-सह-विद्युत सूचना

प्रतिभूति हित (प्रवर्तन) निगम, 2002 के नियम 8 (6) और नियम 9 (1) के प्रावधान के साथ प्रतिभूति हित आदेशों के प्रतिनिधित्व और पुनर्निर्माण और प्रतिभूति हित का प्रवर्तन अधिनियम 2002 के तहत अन्वय प्रसारितियों की प्रकृति के लिए ई-सॉल्वरनिक विद्युत नोटिस

इसके द्वारा आम जनता को, और विशेष रूप से उधारकर्ता/ओं, गारंटर/ओं और बंधककर्ता/ओं को यह सूचना दी जाती है कि निचे वर्णित अन्वय संपत्तियों, जो सुरक्षित लेनदार के पास बंधक/प्रभारित हैं, जिन्हें "प्रतीकालक कब्जा" सुरक्षित लेनदार - एक्सिस फाइनेंस लिमिटेड के अधिनियम अधिनियम द्वारा से लिया गया है, उन्हें 27.05.2026 को "जैसा है जहाँ है", "जैसा है जो है", "जो कुछ भी है" और "जैसा किसी अधिकार के" अन्वय पर बेचा जाएगा। यह दिक्की 05.05.2026 तक कब्जा राशि - ₹. 31,36,149/- (इकतीस लाख अठारह हजार एक सौ अन्वय रुपये मात्र) की दस्तुनी के लिए की जाएगी सरकारी अधिनियम की धारा 13(2) के तहत जारी 30.10.2025 की मांग सूचना की तारीख तक कब्जा राशि - ₹. 30,98,078/- (तीस लाख अठ्ठाने हजार अठ्ठाने सौ रुपये मात्र), जो 05.10.2025 तक देय थी। इस राशि पर संचालित कर्तव्य के अन्वय में आम को ब्याज, प्राय ही चूका/दाखल खाज और अन्य शुल्क आदि भी तब तक लागू रहेंगे, जब तक उधारकर्ता/बंधककर्

